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LOK SABHA

Wednesday, 18th April, 1956

The Lok Sabha met at Half Past Ten of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

SALE OF SPURIOUS Khadi

*1544. **Shri Dabhi** : Will the Minister of **Production** be pleased to refer to the reply given to Starred Question No. 880 on the 15th December, 1955 and state ;

(a) whether Government have now completed the consideration of the question of providing penal provisions for the offence of the sale of spurious khadi ; and

(b) if so, the decision arrived at?

The Deputy Minister of Production (Shri Satish Chandra) : (a) and (b). The Khaddar (Protection of Name) Act, 1950, already exists. There is no penal clause in this Act itself. But Khaddar and Khadi have been deemed as a trade description within the meaning of the Indian Merchandise Marks Act, 1889. This latter Act contains a penal clause which is applicable to any offence committed under the 1950 Act.

Shri Dabhi : Is it not a fact that some time ago the hon. Minister stated that they are thinking of bringing in a model Act?

The Minister of Production (Shri K. C. Reddy) : We were considering the desirability of framing a model Bill which could be circulated to all

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the States so as to guide them to introduce legislation in their respective States. But later on we have found that the provisions contained in the Indian Merchandise Marks Act will be enough for the purpose the hon. Member has in view. So, we have not considered the necessity of going ahead with the model Bill, but I may assure the hon. Member that with regard to some other aspects, we are still considering the desirability of enacting legislation.

Shri B. S. Murthy : May I know whether the All India Khadi and Village Industries Board have been consulted in this connection, and if so, what are the suggestions of the Board?

Shri K. C. Reddy : Yes, certainly. We are constantly consulting the Board and the Board have conveyed to us their views. We have discussed those views with the Law Ministry and with the State Governments, and as a result of all these discussions we have now reached a stage where it will be possible for us to reach a final decision in the matter.

REFORMATION OF WORLD CALENDAR

*1545. **Shri Krishnacharya Joshi** : Will the **Prime Minister** be pleased to state :

(a) whether the United Nations Organisation has accepted the proposal of India to reform the World Calendar ; and

(b) if not, how the matter stands now?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan) : (a) and (b). The proposal for the reform of the World Calendar was placed before the Economic and Social Council of the U.N.